

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7311/2022

(Arising out of impugned final judgment and order dated 07-01-2022 in CRLA No. 2347/1984 passed by the High Court Of Judicature At Allahabad)

SURENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 78124/2022 -EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.78126/2022 -EXEMPTION FROM FILING O.T. and IA No. 78120/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

Date : 26-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Navaniti Prasad Singh, Sr. Adv.
 Mr. Shantanu Sagar, AOR
 Mr. Jeewesh Prakash, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable after two weeks.

In addition, liberty is granted to serve the Standing Counsel for the State of Uttar Pradesh.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR